

(2012) 09 P&H CK 0309
In the Punjab And Haryana At Chandigarh
Case No : CWP No. 12593 of 2012 (O and M)

Ajit Kumar

APPELLANT

Vs

Union of India and Others

RESPONDENT

Date of Decision : 19-09-2012

Acts Referred:

Citation : (2012) 09 P&H CK 0309

Hon'ble Judges : Augustine George Masih, J

Bench : Single Bench

Advocate : Ajay Vijayrania, for the Appellant; Rishav Jain, Advocate for Respondent Nos. 1 and 3 and Mr. R.K. Saini, Advocate for Mr. D.R. Sharma, Advocate, for the Respondent

Judgement

Augustine George Masih, J.—Counsel for the petitioner states that the claim as made by the petitioner has been accepted and the name of the petitioner has been recommended for appointment to the post of Constable by Deputy Director (NWR) SSC, Block -3, Ground Floor, Kendriya Sadan, Sector 9, Chandigarh-respondent No. 2. Counsel for the petitioner further states that directions may be issued to the respondents to issue appointment letter to the petitioner in accordance with their recommendation made by Deputy Director (NWR) SSC, Block -3, Ground Floor, Kendriya Sadan, Sector 9, Chandigarh-respondent No. 2.

2. Prayer made by the counsel for the petitioner is accepted.

3. Direction is issued to the respondents to issue appointment letter to the petitioner within a period of one month from today. Writ petition stands disposed of accordingly.